CENTRAL ELECTRICITY REGULATORY COMMISSION New Delhi

Petition No. 425/MP/2024

- Subject : Petition under Section 142 of the Electricity Act, 2003 against the Central Transmission Utility of India Limited (CTUIL) for non-compliance of the order dated 15.12.2022 passed in Petition No. 206/MP/2019.
- Petitioner : Punjab State Power Corporation Limited (PSPCL)
- Respondents : Central Transmission Utility of India Limited and Anr.
- Date of Hearing : 29.4.2025
- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Amal Nair, Advocate, PSPCL Shri Devyani Prasad, Advocate, PSPCL Ms. Suparna Srivastava, Advocate, CTUIL Ms. Arshiya Sharma, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner prayed for an adjournment on the ground that the arguing counsel was preoccupied in a matter before the Appellate Tribunal for Electricity (APTEL). Considering the said request, the Commission adjourned the matter.

2. The Petition will be listed for hearing on **15.7.2025**.

By order of the Commission

sd/-(T. D. Pant) Joint Chief (Law)

